

ITEM NO.302

COURT NO.6

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 595/2025 in C.A. No. 14604/2024

BIMALENDU PRADHAN

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

[ONLY CONMT.PET.(C) No. 877/2025, 851/2025 and MA Diary No. 7071 of 2026 ARE LISTED UNDER THIS ITEM]..

WITH

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 (III-A)

FOR	FOR	INTERVENTION	APPLICATION	ON	IA	13767/2026,
FOR	APPLICATION	FOR	PERMISSION	ON	IA	13768/2026,
FOR	APPROPRIATE	ORDERS/DIRECTIONS	ON	IA		13769/2026,
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	13770/2026,
FOR	PERMISSION	TO	FILE	ADDITIONAL	DOCUMENTS/FACTS/ANNEXURES	ON
IA	92488/2026,	FOR	PERMISSION	TO	FILE	ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES		ON		IA		93584/2026,
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	93586/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	105772/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	106812/2026
FOR	APPROPRIATE	ORDERS/DIRECTIONS	ON	IA		107287/2026
FOR	APPLICATION	FOR	PERMISSION	ON	IA	107288/2026
FOR	INTERVENTION	APPLICATION	ON	IA		107289/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	107290/2026
FOR	impleading	party	ON	IA		109957/2026
FOR	INTERVENTION/IMPLEADMENT		ON	IA		109957/2026
FOR	INTERVENTION	APPLICATION	ON	IA		140255/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	140258/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	140853/2026
FOR	STAY	APPLICATION	ON	IA		140854/2026
FOR	impleading	party	ON	IA		163452/2026
FOR	INTERVENTION/IMPLEADMENT		ON	IA		163452/2026
FOR	EXEMPTION	FROM	FILING O.T.	ON	IA	163456/2026
FOR	APPROPRIATE	ORDERS/DIRECTIONS	ON	IA		164364/2026
FOR	APPLICATION	FOR	PERMISSION	ON	IA	166904/2026
FOR	impleading	party	ON	IA		189063/2026
FOR	INTERVENTION/IMPLEADMENT		ON	IA		189063/2026

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 189064/2026
IA No. 107288/2026 - APPLICATION FOR PERMISSION
IA No. 13768/2026 - APPLICATION FOR PERMISSION
IA No. 166904/2026 - APPLICATION FOR PERMISSION
IA No. 164364/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 13769/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 107287/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 189064/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 107290/2026 - EXEMPTION FROM FILING O.T.
IA No. 13770/2026 - EXEMPTION FROM FILING O.T.
IA No. 163456/2026 - EXEMPTION FROM FILING O.T.
IA No. 106812/2026 - EXEMPTION FROM FILING O.T.
IA No. 140853/2026 - EXEMPTION FROM FILING O.T.
IA No. 105772/2026 - EXEMPTION FROM FILING O.T.
IA No. 140258/2026 - EXEMPTION FROM FILING O.T.
IA No. 93586/2026 - EXEMPTION FROM FILING O.T.
IA No. 107289/2026 - INTERVENTION APPLICATION
IA No. 13767/2026 - INTERVENTION APPLICATION
IA No. 140255/2026 - INTERVENTION APPLICATION
IA No. 163452/2026 - INTERVENTION/IMPLEADMENT
IA No. 189063/2026 - INTERVENTION/IMPLEADMENT
IA No. 109957/2026 - INTERVENTION/IMPLEADMENT
IA No. 92488/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 93584/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 140854/2026 - STAY APPLICATION

CONMT.PET.(C) No. 851/2025 in C.A. No. 14604/2024 (III-A)
FOR EXEMPTION FROM FILING PAPER BOOKS ON IA 280591/2025
FOR EXEMPTION FROM FILING O.T. ON IA 305048/2025
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 134167/2026
IA No. 134167/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 305048/2025 - EXEMPTION FROM FILING O.T.
IA No. 280591/2025 - EXEMPTION FROM FILING PAPER BOOKS

Diary No.7071/2026 (III-A)
IA No. 38684/2026 - EXEMPTION FROM FILING O.T.
IA No. 49582/2026 - EXEMPTION FROM FILING PAPER BOOKS
IA No. 38683/2026 - RECALLING THE COURTS ORDER

Date : 21-09-2026 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : Mr. Gagan Gupta, Sr. Adv.
Ms. Astha Sharma, AOR
Mr. Sanjeev Kaushik, Adv.
Mr. Simranjeet Singh Rekhi, Adv.
Mr. Jasbir Singh, Adv.

Mr. Shadan Farasat, Sr. Adv.
Mr. Karan Verma, AOR
Mr. Suryansh Kumar Arora, Adv.
Mr. Vivek Kumar, Adv.

Mr. Tushar Jain, AOR
Mr. Vaibhav Choudhary, Adv.
Mr. Alok Shankar, Adv.
Ms. Kanika Gupta, Adv

Mr. Mukesh Kumar, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
Mr. Akash, Adv.
Mr. Ashish Pandey, AOR
Mr. Krishna Kr. Sharma, Adv.

Mr. Shadan Farasat, Sr. Adv.
Mr. Kaustubh Chaturvedi, Adv.
Mr. Vikram Aditya Narayan, AOR

For Respondent(s) : Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Vikramaditya Chouhan, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Gaj Singh Jaswal, Adv.
Mr. Pushkar Sharma, Adv.

Ms. Mithu Jain, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Navin Pahwa, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Ms. Pallavi Baghel, Adv.
Mr. Harsh V. Singh, Adv.
Ms. Anamika Yadav, Adv.

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.
Ms. Akanksha Pandey, Adv.

Mr. Mithilesh Kumar Singh, AOR
Mr. Ashutosh Kumar Singh, Adv.
Mrs. Manju Singh, Adv.
Mr. Tarun Verma, Adv.

Mr. Sanjay Kumar Tyagi, Adv.
Ms. Geetanjali Tyagi, Adv.
Mr. Sandeep Singh, AOR
Mr. Ajay Kumar Pandey, Adv.

Mr. Vivek Narayan Sharma, AOR
Mrs. Mahima Bhardwaj Kalucha, Adv.
Mr. Akash Singh, Adv.
Mr. Adhiraj Wadhera, Adv.
Ms. Palak Kaushik, Adv.
Ms. Annika Khurana, Adv.
Mr. Vipin Kumar Sexena, Adv.

Mr. Amit Dwivedi, AOR
Mr. Shivank Agarwal, Adv.
Mr. Aman Verma, Adv.

Mr. Krishan Kumar, AOR
Mr. Kanhaiya Singhal, AOR

Ms. Aishwarya Bhati, A.S.G.
Mr. Tanmaya Agarwal, AOR
Mrs. Aditi Agarwal, Adv.
Mr. Muhammad Nomaan Khan, Adv.
Mr. Jayesh Sharma, Adv.
Ms. Astha Sharma, Adv.
Mr. Neel Kamal Mishra, Adv.

Ms. Arundhati Katju, Sr. Adv.
Ms. Abiha Zaidi, AOR
Mr. Pritam Raman Giriya, Adv.
Mr. Ronit Rampuriya, Adv.
Mr. Aryan Sarawgi, Adv.
Ms. Spriha Pachauri, Adv.
Ms. Roshani Tiwari, Adv.

Mr. Sunil Kumar Jain, AOR
Mr. Naman Jain, Adv.
Ms. Reeta Chaudhary, Adv.

Mr. Rk Singh, Adv.
Ms. Neeraj Singh, Adv.
Mr. Tom Joseph, AOR
Mr. Kumar Gaurav, Adv.
Ms. Muskan Singh, Adv.
Mr. Yashpal Sharma, Adv.
Mr. Amrit Singh Yadav, Adv.

Dr. Surat Singh, Adv.
Ms. Radhika Vashisht, Adv.
Mr. Bhavishya Makhija, Adv.
Mr. Naresh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024

1. In pursuance of our last order dated 14.7.2026, a fresh status report has been placed before us in the form of an affidavit, duly affirmed by P. Guruprasad, Chairman, U.P. Awas Evam Vikas Parishad, highlighting what steps have been taken after 14.7.2026.

2. The report talks about (i) action taken in respect of 44 sealed properties; (ii) status of removal/demolition of unauthorised constructions in setback areas; (iii) survey

regarding unauthorised construction at village Uldepur situated on the outskirts of Meerut; (iv) status of EWS/Lower Income Group (LIG) properties; and (5) fresh survey regarding illegal commercial constructions in other areas of Meerut.

3. It appears, on plain reading of the report, that notices were issued to the respective owners of the 44 properties which were sealed at the earliest point of time. 20 out of those 44 properties have been demolished, and the unauthorised commercial use has been discontinued. The report indicates that, out of 44 properties, 38 properties had building plans sanctioned, but the owners had put up unauthorised additional construction and the properties were used for commercial purposes. Six properties were sold as plots, and unauthorised residential as well as commercial construction was put up without any sanction of plan or map approval.

4. We direct the authorities to ensure that the remaining 24 properties, out of 44 on which seals have been applied, be demolished accordingly at the earliest.

5. We also take notice of the fact that, 201 properties were in the process of removal/demolition of unauthorised constructions raised in the mandatory setback areas. Out of 201 properties identified the setback areas of 63 properties have been completely removed/demolished while action for

removal/demolition is presently continuing in respect of the remaining 138 properties.

6. Let the above action proceed further expeditiously, and the authorities shall see to it that the remaining 138 properties, with unauthorised construction in the setback areas, are also demolished.

7. We are shocked and disturbed to learn, reading the status report, that hundreds of illegal residential colonies have come up at Uldepur.

8. Uldepur is situated on the outskirts of Meerut.

9. We enquired with Mr. Pahwa, the learned senior counsel appearing for the Respondent no. 10 whether these illegal residential colonies at Uldepur have come up on Government land or land owned by different individuals. According to Mr. Pahwa, the different parcels of land are owned by individuals, and they have been purchased by people at large, and these residential colonies have been constructed without any permission or without getting any plans sanctioned from the authorities, i.e., namely, the Meerut Development Authority.

10. In so far as Uldepur is concerned, we are of the firm view that we should order a judicial commission to undertake an extensive inquiry as regards the following:

- (i) Whether these parcels of land on which illegal residential colonies have been constructed are in the ownership of the Government?
- (ii) If the land does not belong to the Government, then who all are the lawful owners of these vast parcels of land?
- (iii) If the inquiry reveals that the land does not belong to the Government but the same belongs to different individuals, then in what manner transactions took place between the land-owners and the purchasers?
- (iv) Why Meerut Development Authority kept quiet for a period of more than five years and permitted these illegal residential colonies to come up before their very eyes?
- (v) Whether the illegal residential colonies have come up in collusion and connivance with the officials of the Meerut Development Authority and, if yes, who all are those officials responsible for the same?

11. We appoint Hon'ble Mr. Justice Sudhanshu Dhulia, former Judge of this Court, to act as the Chairperson of the Judicial Commission. It shall be within the discretion of the Chairperson

to induct other members in the Commission as he may deem fit for the smooth, effective and meaningful conduct of the inquiry. The remit of the Commission shall be the questions which we have framed as referred to above. It shall be open for the Commission to probe into any further issue or question that it may deem fit and appropriate to enquire.

12. In the aforesaid context, we direct that secretariat and secretarial assistance will be provided by the State of Uttar Pradesh. The Meerut Development Authority Commissioner, namely, Shri P. Guruprasad will be the nodal officer to co-ordinate with Justice Sudhanshu Dhulia. As part of remuneration payable to Justice Sudhanshu Dhulia and any co-opted member, the State shall at the first instance, deposit in the Registry of this court an amount of Rs. 35,00,000/- (Rupees Thirty-Five Lakhs Only) within a period of one week from today. The amount on deposit shall be kept in a nationalised bank in a short-term Fixed Deposit on auto renewal basis.

13. Meanwhile, we direct the authorities to proceed, at the earliest, to demolish each and every illegal structure put up at Uldepur as discussed above in more details.

14. The authorities must also ensure that effective and expeditious disposal of demolition debris is undertaken on a

daily basis, so that citizens are not subjected to any inconvenience and hardship.

15. We also take notice of the fact stated in the report that, in 486 properties, falling within the EWS and LIG category respectively, commercial activities were being undertaken. The report indicates that action has been taken to stop all such commercial activities being undertaken in these 486 properties which are meant for residential purposes.

16. In pursuance of our directions to undertake inspection/survey of other parts of Meerut, the report indicates that Meerut has been divided into four zones, i.e., Zone-A, Zone-B, Zone-C and Zone-D, respectively. In Zone-A, 16 teams deputed for the purpose of inspection/survey have identified 16,726 structures to be absolutely illegal/unauthorised. Out of 16,726 structures, 12,907 comprise of residential, 874 residential-cum-non-residential, and 2945 non-residential constructions.

17. We direct the authorities to proceed at the earliest to take appropriate action against all these 16,726 illegal structures in Zone-A. The first step in the process is to ask the occupants to vacate the premises and to seal all these premises, i.e., the 16,726 illegal structures. We direct accordingly. It is possible that some of these structures may be

in a dilapidated condition and may collapse, resulting into casualties. We do not want this to happen at any cost. Therefore, prompt action is necessary. We direct that prompt action be taken insofar as all the four zones are concerned. We make it clear that, God forbid, tomorrow if some untoward incident occurs and innocent lives are lost, the responsible government officer shall be held personally liable for the same.

18. The report is silent insofar as Zone-B, Zone-C and Zone-D, respectively, are concerned. We have no idea how many illegal structures are there in these three zones. On the next date of hearing, the authority concerned shall give us a comprehensive report as regards Zone-B, Zone-C and Zone-D respectively. However, since illegal construction in Zone-A has been identified, appropriate action shall now be taken for demolition of the same.

19. The overall picture, as reflected from the status report appears to be extremely grim and serious. The authorities need to work day and night to demolish these unauthorised constructions.

20. On the next date of hearing, the Chairman, U.P. Awas Evam Vikas Parishad, shall file a fresh report insofar as removal/demolition of construction at Uldepur is concerned, including the steps that shall be taken insofar as Zones-A, B, C

and D, respectively, of the town are concerned.

21. Mr. Tushar Mehta, the learned Solicitor General and Mr. Navin Pahwa, the learned senior counsel appearing for Respondent no. 10 would submit that insofar as occupants falling within EWS and LIG are concerned, the Government may consider rehabilitating them at some other place. That's for the Government to decide how to rehabilitate them. We are concerned with demolition of each and every illegal building/structure/shop in the town of Meerut.

22. The extent of unauthorised/illegal construction in the entire town and at the outskirts is now borne out from the report itself of the authority. The facts and figures stated in the status report are alarming.

23. We direct that the process of demolition shall continue and by the next date of hearing a further status report be placed before us.

24. We are informed by the learned counsel appearing for the petitioner that his client is receiving threats of dire consequences from different quarters. If that be so, the State shall ensure that no harm is caused to his life or limb in any manner. We make it clear that if any individual, be it a public servant, elected representative or any other official or

individual, creates any impediment or obstruction in the process of demolition as directed by us, such person shall be dealt with by us very strictly in accordance with law.

25. We request Shri P. Guruprasad, Chairman, U.P. Awas Evam Vikas Parishad to join the proceedings online on the next date of hearing.

26. List Conmt.Pet.(C) No. 595/2025 alongwith I.A.No.287125 and 287131 of 2026, Conmt.Pet.(C) No. 877/2025, Conmt.Pet.(C) No. 851/2025, Diary No.7071/2026 and Diary No. 71735 of 2025 on 09.12.2026 at 2.00 P.M.

27. Registry shall forward one copy of this order at the earliest to Hon'ble Mr. Justice Sudhanshu Dhulia, former Judge of this Court.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)